

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:385

ANSWERED ON:25.02.2016

Enforcement of BS-VI Emission Norms

Arunmozhithevan Shri A.;Ashok Kumar Shri K.;Bhamre Dr. Subhash Ramrao;Gavit Dr. Heena Vijaykumar;Kothapalli Smt. Geetha;Mahadik Shri Dhananjay Bhimrao;Patil Shri Vijaysinh Mohite;Radhakrishnan Shri T.;S.R. Shri Vijay Kumar;Satav Shri Rajeev Shankarrao;Sule Smt. Supriya Sadanand;Venugopal Dr. Ponnusamy

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to introduce certain emission norms for automobiles and auto fuels across the country;
- (b) if so, the details and reasons therefor;
- (c) whether the Government proposes to advance the earlier deadline of these emission norms;
- (d) if so, the details and reasons therefor; and
- (e) whether the auto industry has represented to the Government in this regard, if so, the details thereof along with the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (e) This Ministry has amended Central Motor Vehicles Rules, 1989 to implement Bharat Stage-IV (BS-IV) mass emission standards for four wheeled vehicles since the year, 2010 onwards in select cities in a phase-wise manner. Bharat Stage-IV mass emission standards for two wheeled, three wheeled and four wheeled vehicles has been mandated from 1st April, 2017 across the country vide notification Nos. G.S.R 431(E) dated 4th July, 2014, G.S.R 487(E) dated 12th June, 2015 and G.S.R 643(E) dated 19th August, 2015 respectively. The Government does not propose to advance the deadline of these emission norms.

The Ministry is now introducing BS-VI fuel norms after due consultation with Ministry of Petroleum and National Gas, Department of Heavy industry and Ministry of Environment and Forest all over the country by 01.04.2020. Accordingly, a draft notification to amend the Central Motor Vehicles Rules, 1989 has been forwarded to the Government of India Press on 22.02.2016 for publication in the Gazette of India, giving 30 days time to the public, inviting suggestions/comments on the notification before finalising the same.
